

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21-09-2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2017PTC299984
5.	Address of the registered office and principal office (if any) of corporate debtor	Office 23, 3rd Floor, Anand Bhavan, Shahid Bhagat Singh Road, Hotel Anubhav Bar & Restaurant Fort Mumbai Mumbai City MH 400001 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order – 10.08.2022 Order Received – 16.08.2022
7.	Estimated date of closure of insolvency resolution process	12/02/2023 (180 days ) from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Suresh Chandra Jena IBBI/IPA-001/IP-P01540/2019-2020/12473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Ruby Isle, Royal Palms, Aarey Milk Colony, Goregaon (East). Mumbai – 400 065.  Email ID : suresh.jena58@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional  Claim to be submitted in this email ID	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra , 400058.  Email ID: cirp.emirerri@gmail.com
11.	Last date for submission of claims	30/08/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical Address: NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED on 10-08-2022

The creditors of EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :

Mr. Suresh Chandra Jena

Date and Place :

Date of AFA: 16-Mar-22 to 15-Mar-23

16/08/2022 Mumbai

**RESEARCH DESIGNS & STANDARDS ORGANISATION, LUCKNOW**  
**E-Global tender (Global bid invitation) notice no. 01/2022**  
 Executive Director/Stores on behalf of President of India invites Global tender (Single Bid System) issued by this office as follows:-

SN	Tender number	Brief Description	QTY.	Tender closing date
1.	03225011A	Throttle Actuator system	1 Set	07/09/2022 [Wednesday]

For latest details of tender conditions and Corrigendum issued in tender, if any, please visit IREPS website [www.ireps.gov.in](http://www.ireps.gov.in)  
**Executive Director/Stores/RDSO/Lucknow**

**केनरा बैंक Canara Bank**  
**STRESSED ASSET MANAGEMENT BRANCH:** 2<sup>nd</sup> Floor, Maker Tower, F.Wing, Cuffe Parade, Mumbai-400 005, Maharashtra. E-mail : cb15550@canarabank.com

**SALE NOTICE**  
**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**  
 Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank will be sold on "As is where is", "As is what is", "Whatever There is" basis on 17.09.2022 for recovery of ₹ 4,39,41,04,636.66 (as on 31.07.2022 whatever interest and charges from 01.08.2022 till the date of realization) due to Canara Bank, Stressed Asset Management Branch, Mumbai (Erstwhile Syndicate Bank Kolhapur Branch) from M/s. Shree Kedarnath Sugar & Agro Products Ltd having Registered Office at: Hotel Victor Palace "E" ward, Rukmini Nagar, Old Pune-Bangalore Road, Kolhapur, Tal Karveer District Kolhapur-416005.

Description of the Property	Reserve Price	Earnest Money Deposit
All that part and parcel of the land with structure thereon including Machinery and equipments, Furniture and Fixtures of the property in the name of "Hotel Victor Palace" on the Land bearing City Survey No. 2103/7-8A-4 'E' Ward, Rukmininagar, Old Pune-Bangalore. Road Kolhapur, Taluka Karveer, District Kolhapur which is <b>totally admeasuring</b> 1270.7 sq. mtrs. Within the limits of Kolhapur Municipal Corporation, Kolhapur within the Registration District of Kolhapur sub Registration District Karveer 1 and District Kolhapur, MH.	₹ 19,26,00,000/- (Rs. Nineteen Crore Twenty Six Lakh only)	₹ 19,26,00,000/- (Rs. One Crore Ninety Two Lakhs Sixty Thousand Only)

The earnest Money Deposit shall be deposited on or before 16.09.2022 up to 5.00 p. m. Details of EMD and other documents to be submitted to service provider on or before 16.09.2022 up to 5.00 p. m.  
**DATE AND TIME OF INSPECTION:** 14.09.2022 between 11.00 a. m. to 2.00 p. m. (with prior appointment)  
 Date up to which documents can be deposited with Bank is 16.09.2022 up to 5.00 p. m.  
 For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact **Shri. Pradeep Padman**, Assistant General Manager, Canara Bank (Mob. No. 7639236670) or **Mr. Sanjeet Kumar, Officer** (Mob. No. : 8797860295) Canara Bank, Stressed Asset Management Branch, Mumbai e-mail id : cb15550@canarabank.com during office hours on any working day; or the service provider **M/s. CI India Pvt. Ltd., www.bankauction.com, Udhay Vihar, Phase-2, Gulf Petrochem Building, Bldg. No. 301, Gurgaon, Haryana-122015** (Contact No. +91-1244302000, 20, 21, 22, 23, 24 Mr. Hareesh Gowda Mobile No. 9594597555 Email : Hareesh.gowda@cindia.com or Email : support@bankauctions.com).  
 Authorised Officer, Canara Bank, SAM Branch  
 Date : 17.08.2022  
 Place : Mumbai

**KAMANI TUBES LTD**  
**KAMANI CHAMBERS, 32, RAMJIBHAIKAMANI MARG, BALLARD ESTATE, MUMBAI, Mumbai City, MH-400038 IN**  
 This notice is given to large to stakeholders, that the company has been approached by the following mentioned shareholders with a request to issue duplicate share certificate and also identified company against any loss or claim and also agreed to pay cost including this advertisement cost to the company for completing the process of issue of duplicate shares. If any stakeholders has any objection regarding the same, can give in writing to the registered office of the company within 15 days of this advertisement, after completion of said period the board will issue duplicate share certificate to the claimant.

Sr. No.	Name of the Shareholder	Distinctive no of Shares	Share Certificate No	No of Shares
1	Kalpna Saroj	00000001 to 00924255	7	324255
2	Kalpna Saroj	00924256 to 01128000	7	201740
3	Kalpna Saroj	02252011 to 08126000	9	2874000
4	Kalpna Saroj	14000001 to 04000000	11 to 30	20000000
5	Kalpna Saroj	34000001 to 130800000	31 to 643	96800000
6	Kalpna Saroj	192400001 to 200000000	850 to 872	13000000
7	Mannan Gore	924258	4	1
8	Mannan Gore	130800001 to 192400000	844 to 849	61800000
9	Amal Saroj	200000001 to 200000000	873 to 881	8800000
10	Amal Saroj	200000001 to 200000000	873 to 881	8800000
11	Seema Saroj	924257	3	1

**FOR KAMANI TUBES LTD.**  
**Dr. KALPANA SAROJ**  
 Chairperson & Director  
 Place : Mumbai  
 Date : 18.08.2022

**FORM B PUBLIC ANNOUNCEMENT**  
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF KASATA HOMETECH (INDIA) PRIVATE LIMITED**

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KASATA HOMETECH (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/07/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC194229
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No.5 Casa Blanca Destination Architecture Plot No.45, Sector 11, Cbd Belapur, Navi Mumbai, Maharashtra 400614 In Principal Office: Site office, Kalp Nishag-II, Gohri Road, Vadodra, Gujarat-390021
6.	Date of closure of Insolvency Resolution Process	05.08.2022
7.	Liquidation commencement date of corporate debtor	05.08.2022
8.	Name and registration number of the insolvency professional acting as liquidator	JUGRAJ SINGH BEDI IBBI/PA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the liquidator, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jbs@jsba.in
10.	Address and e-mail to be used for correspondence with the liquidator	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jbs@jsba.in, irp.kasata21@gmail.com
11.	Last date for submission of claims	12.09.2022 (Hon'ble NCLT pronounced order on 05.08.2022 however the liquidator received the order copy on 13.08.2022)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Kasata Hometech (India) Private Limited on 05.08.2022 under section 33 of the Code.  
 The stakeholders of Kasata Hometech (India) Private Limited are hereby called upon to submit their claims with proof on or before 12.09.2022, to the liquidator at the address mentioned against item No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.  
 Name and signature of liquidator : Jugraj Singh Bedi  
 Place : Delhi  
 Date : 17.08.2022

**RRIL Limited**  
 CIN: L17121MH1991PLC257750  
 Regd. Off. A-325, Hari Om Plaza, M.G. Road, Near Omkareshwar Temple, Borivali (East), Mumbai-400066.  
 Ph. No. 022-28959644 / email: office@rrillimited.com / website: www.rrillimited.com  
**NOTICE TO THE 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING / OTHER AUDIO - VISUAL MEANS**  
 NOTICE is hereby given that the Thirty First Annual General Meeting (AGM) of the Company will be held on Wednesday, September 14, 2022 at 12.30 p.m. IST through Video conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM which is being circulated for convening the AGM.  
 In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its General Circulars no. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and Circular No. 2/2022 dated May 05, 2022 read with Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/ CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated May 13, 2022 and all other relevant circulars issued from time to time in relation to clarification on passing of resolutions and identification on holding of AGM through VC or OAVM (collectively referred to as "Circulars") permitted the holding of AGM through VC or OAVM, without the physical presence of the members at a common venue. In compliance with these Circulars and the relevant provisions of the Companies Act, 2013, the AGM of the Company will be held through VC/OAVM.  
 In accordance with the aforesaid Circulars, the Notice of the AGM along with the Annual Report of 2021-22 is being sent by electronic mode only to those Members whose e-mail addresses are registered with the Company/Depositories. The Annual Report 2021-22 will also be available on the website of the Company at [www.rrillimited.com](http://www.rrillimited.com), BSE Limited at [www.bseindia.com](http://www.bseindia.com) and NSDL at <https://www.evoting.nsdl.com>. Members can attend and participate in the AGM through the VC/OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under section 103 of the Companies Act, 2013. The instructions for joining the AGM are provided in the Notice of the AGM.  
 The 31st AGM of the Members of RRIL Limited will be held on Wednesday, September 14, 2022 at 12.30 p.m. through VC/OAVM facility provided by the National Securities Depositories Limited ("NSDL") to transact the businesses as set out in the Notice convening the AGM.  
 Members holding shares in demat form and who have not yet registered their email addresses are requested to register their email address and mobile numbers with their Depository Participants, Members who are holding shares in physical form are requested to contact our Registrar, Purva Sharegistry (India) Private Limited at support@purvashare.com.  
 The Company is pleased to provide remote e-voting facility ("remote e-voting") of NSDL to all its Members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company shall also provide the facility of voting through remote e-voting before the AGM e-voting during the Meeting will be provided in the Notice of the AGM. The login credentials for participating in the AGM through VC, remote e-voting and e-voting during the AGM session will be sent to registered email address of the members. Detailed procedure for joining the AGM and remote e-voting/e-voting is provided in the Notice of the AGM.  
**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
 Date: 17.08.2022

**RRIL Limited**  
 CIN: L17121MH1991PLC257750  
 Regd. Off. A-325, Hari Om Plaza, M.G. Road, Near Omkareshwar Temple, Borivali (East), Mumbai-400066.  
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 Members holding shares in demat form and who have not yet registered their email addresses are requested to register their email address and mobile numbers with their Depository Participants, Members who are holding shares in physical form are requested to contact our Registrar, Purva Sharegistry (India) Private Limited at support@purvashare.com.  
 The Company is pleased to provide remote e-voting facility ("remote e-voting") of NSDL to all its Members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company shall also provide the facility of voting through remote e-voting before the AGM e-voting during the Meeting will be provided in the Notice of the AGM. The login credentials for participating in the AGM through VC, remote e-voting and e-voting during the AGM session will be sent to registered email address of the members. Detailed procedure for joining the AGM and remote e-voting/e-voting is provided in the Notice of the AGM.  
**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
 Date: 17.08.2022

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 In accordance with the aforesaid Circulars, the Notice of the AGM along with the Annual Report of 2021-22 is being sent by electronic mode only to those Members whose e-mail addresses are registered with the Company/Depositories. The Annual Report 2021-22 will also be available on the website of the Company at [www.rrillimited.com](http://www.rrillimited.com), BSE Limited at [www.bseindia.com](http://www.bseindia.com) and NSDL at <https://www.evoting.nsdl.com>. Members can attend and participate in the AGM through the VC/OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under section 103 of the Companies Act, 2013. The instructions for joining the AGM are provided in the Notice of the AGM.  
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**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
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**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
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 The Company is pleased to provide remote e-voting facility ("remote e-voting") of NSDL to all its Members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company shall also provide the facility of voting through remote e-voting before the AGM e-voting during the Meeting will be provided in the Notice of the AGM. The login credentials for participating in the AGM through VC, remote e-voting and e-voting during the AGM session will be sent to registered email address of the members. Detailed procedure for joining the AGM and remote e-voting/e-voting is provided in the Notice of the AGM.  
**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
 Date: 17.08.2022

**RRIL Limited**  
 CIN: L17121MH1991PLC257750  
 Regd. Off. A-325, Hari Om Plaza, M.G. Road, Near Omkareshwar Temple, Borivali (East), Mumbai-400066.  
 Ph. No. 022-28959644 / email: office@rrillimited.com / website: www.rrillimited.com  
**NOTICE TO THE 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING / OTHER AUDIO - VISUAL MEANS**  
 NOTICE is hereby given that the Thirty First Annual General Meeting (AGM) of the Company will be held on Wednesday, September 14, 2022 at 12.30 p.m. IST through Video conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM which is being circulated for convening the AGM.  
 In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its General Circulars no. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and Circular No. 2/2022 dated May 05, 2022 read with Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/ CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated May 13, 2022 and all other relevant circulars issued from time to time in relation to clarification on passing of resolutions and identification on holding of AGM through VC or OAVM (collectively referred to as "Circulars") permitted the holding of AGM through VC or OAVM, without the physical presence of the members at a common venue. In compliance with these Circulars and the relevant provisions of the Companies Act, 2013, the AGM of the Company will be held through VC/OAVM.  
 In accordance with the aforesaid Circulars, the Notice of the AGM along with the Annual Report of 2021-22 is being sent by electronic mode only to those Members whose e-mail addresses are registered with the Company/Depositories. The Annual Report 2021-22 will also be available on the website of the Company at [www.rrillimited.com](http://www.rrillimited.com), BSE Limited at [www.bseindia.com](http://www.bseindia.com) and NSDL at <https://www.evoting.nsdl.com>. Members can attend and participate in the AGM through the VC/OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under section 103 of the Companies Act, 2013. The instructions for joining the AGM are provided in the Notice of the AGM.  
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**For RRIL Limited Sd/- Sanjay R Vishwakarma Company Secretary**  
 Place: Mumbai  
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